

ITEM NO.302

Court 5 (Video Conferencing)

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14288-14291/2020

(Arising out of impugned final judgment and order dated 24-10-2020 in WP No. 8644/2020 24-10-2020 in WP No. 8748/2020 24-10-2020 in WP No. 8545/2020 24-10-2020 in WA No. 399/2020 passed by the High Court Of Karnataka At Bengaluru)

FRANKLIN TEMPLETON TRUSTEE SERVICES PVT. LTD. & ANR.Petitioner(s)

VERSUS

AMRUTA GARG & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.122400/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.122399/2020-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.122398/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 14734/2020 (IV-A)

(FOR ADMISSION and I.R. and IA No.125552/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.125551/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.127452/2020-APPROPRIATE ORDERS/DIRECTIONS)

SLP(C) No. 14929/2020 (IV-A)

(FOR ADMISSION and I.R. and IA No.127681/2020-PERMISSION TO FILE SYNOPSIS AND LIST OF DATES and IA No.127716/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.127890/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 15205/2020 (IV-A)

(FOR ADMISSION and I.R. and IA No.126736/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.126737/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.126735/2020-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

SLP(C) No. 15008-15011/2020 (IV-A)

(FOR ADMISSION and I.R. and IA No.128253/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 15206/2020 (IV-A)

(FOR ADMISSION and I.R. and IA No.128094/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.128090/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.128085/2020-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 25-01-2021 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE SANJIV KHANNA

For Parties

Mr. Harish Salve, Sr. Adv.
 Dr. Abhishek Manu Singhvi, Sr. Adv.
 Mr. Ashish Bhan, Adv.
 Mr. Mohit Rohatgi, Adv.
 Mr. Jasmeet Singh, AOR
 Mr. Kunaal Shah, Adv.
 Ms. Anu Agnihotri, Adv.
 Mr. Ashim Sood, Adv.
 Ms. Sanjam Arora, Adv.
 Mr. Rajendra Dangwal, Adv.
 Ms. Kuhuk Jain, Adv.
 Ms. Chitra Rentala, Adv.
 Mr. Aayush Mitruka, Adv.
 Mr. Anirudh Kapoor, Adv.
 Mr. Saif Ali, Adv.
 Mr. Anirudh Krishna, Adv.
 Mr. Pushpendra S. Bhadoriya, Adv.
 MS. Rusheet Saluja, Adv.

Ms. Meenakshi Arora, Sr. Adv.
 Mr. Gopal Singh, AOR
 Mr. Manish Kumar, AOR

Mr. Puneet Jain, Adv.
 Mr. Harshit Khanduja, Adv.
 Mr. Harsh Jain, Adv.
 Mr. Akshat Maheshwari, Adv.
 Mr. Harshvardhan Sharma, Adv.
 Mr. Neeraj Sharma, Adv.
 Ms. Christi Jain, AOR

Mr. Paritosh Gupta, Adv.
 Ms. Supriya Juneja, AOR
 Mr. Aditya Singla, Adv.
 Ms. Aishwarya Reddy, Adv.

Mr. V. Giri, Sr. Adv.
 Mr. Dheeraj Nair, Adv.
 Mr. Kumar Kislai, Adv.
 Mr. Angad Baxi, Adv.
 Mr. Dheeraj Nair, AOR

Ms. Madhumita Bhattacharjee, AOR
 Ms. Arti Jain, Adv.
 Ms. Srija Choudhury, Adv.

Mr. Ravindra Shrivastava, Sr. Adv.
 Mr. Arjun Garg, Adv.
 Mr. Abhinav Shrivastava, AOR
 Mr. Karan Kohli, Adv.

Mr. Tushar Mehta, SGI
Mr. Arvind P Datar, Sr. Adv.
Mr. Pratap Venugopal, Adv.
Ms. Surekha Raman, Adv.
Mr. Akhil Abraham Roy, Adv.
Mr. Vijay Valsan, Adv.
Mr. Rajat Nair, Adv.
Mr. Garima Prashad, Adv.
Ms. Priyanka Das, Adv.
M/S. K J John And Co, AOR
Mr. Arvind Kumar Sharma, AOR

Mr. Ravindra Shrivastava, Sr. Adv.
Mr. Arjun Garg, Adv.
Mr. Abhinav Shrivastava, AOR
Mr. Karan Kohli, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard Ms. Meenakshi Arora, learned senior counsel appearing for some of the objectors, who prays for some time to place on record the new facts, which have come to their knowledge today, by way of an application. She is permitted to file an application within three days.

Response/reply thereto, if any, could be filed within three days thereafter.

List on 01.02.2021 at 2:00 p.m.

It is clarified that on the said date we would first examine the objections to the e-voting results and the issue/question whether or not disbursal/payment to the unit holders should be made. Interpretation of the Regulations and other aspects would be examined and decided thereafter.

(JAGDISH KUMAR)
COURT MASTER (SH)

(KAMLESH RAWAT)
COURT MASTER (NSH)